GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA UN-STARRED QUESTION NO. 940

TO BE ANSWERED ON 22ND JULY, 2016/ASHADHA 31, 1938 (SAKA)

e-Governance in DRT

QUESTION

940. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of Finance be please to state:

- (a) Whether the Government has finalised an ambitious project to introduce e-Governance in the Debt Recovery Tribunals (DRTs), if so, the details thereof;
- (b) whether the new project will help State-run banks and financial institutions to generate reports and help recovering officials enforce proceeding orders, if so, the details thereof; and
- (c) the time by which the project is likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c) Yes. e- DRT pilot project is getting implemented in Debts Recovery Tribunals (DRTs) in Delhi through National Informatics Centre (NIC) & National Informatics Centre Services Incorporated (NICSI). The project includes case filing, case scrutiny and cause list generation etc. e-DRT will bring more transparency and convenience to all parties including Banks and Financial Institutions. The project will be extended to other DRTs once this pilot software gets stabilised.
